

Hoops, Annealed Wire and Telegraph Wire were increased. A statement is laid on the Table of the House. [See Appendix II, annexure No. 79].

(b) Prices of some of the items viz. Hoops and Wires were increased as a result of increase in their cost of production. Prices of the other items viz. Black Sheets, Galvanised Corrugated Sheets and Tested Billets, were increased with a view to rationalise the price structure.

Cantonment near Bhubaneswar

1563. { **Shri Chintamani Panigrahi:**
Shri Ram Krishan Gupta:
Shri Chuni Lal:

Will the Minister of Defence be pleased to state:

(a) whether Government have decided to establish a cantonment near Bhubaneswar in Orissa;

(b) if so, the reasons therefor; and

(c) the estimated expenditure for setting it up?

The Minister of Defence (Shri Krishna Menon): (a) and (b). A proposal to establish a cantonment in Orissa is under consideration in consultation with the State Government to whom reference has been made regarding provision of necessary facilities for the purpose.

(c) The proposal has not yet come to the estimate stage. Sites are under consideration as to their suitability.

Museum at Kamalapur Village (Mysore)

1564. **Shri Agadi:** Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question No. 429 on the 8th August, 1960 and state:

(a) the progress made in construction of the Museum at Kamalapur, Hospet Taluk, District Bellary in Mysore State to preserve the antiquities of Vijayanagar Empire period;

(b) when the building is likely to be completed;

(c) whether the collection of the said antiquities has started; and

(d) the nature of antiquities and the number of collections and where they are preserved at present?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b). Plans and estimates for the Museum building are still under preparation by the Central Public Works Department. Construction of the building will start only after plans and estimates are finalised and approved by Government. It is not possible to say at present when the building is likely to be completed.

(c) The collections are already available.

(d) Mostly sculptures, more than one thousand in number, and preserved at present in the site museum at Hampi, which is located in the Guard's House, a protected monument, by the side of the Hathi Khana.

Rent Tribunal in Delhi

1565. { **Shri Aurobindo Ghosal:**
Shrimati Ganga Devi:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Rent Tribunal at Delhi ceased to function between May and September, 1959; and

(b) if so, why and when it was started again and what was the fate of cases and appeals that were pending at the time it ceased to function?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) There was no Rent Tribunal functioning during the following periods:

(i) 2-4-1959 to 7-6-1959.

(ii) 4-7-1959 to 18-8-1959.

(b) An Additional District and Sessions Judge functioned as Tribunal

till 2-4-1959 when he was appointed Secretary (Law and Judicial) to Delhi Administration. The High Court was then moved for according approval to the appointment of another Additional District and Sessions Judge, as Rent Control Tribunal. On receipt of the High Court's approval, this officer was appointed Tribunal and he started functioning with effect from 8th June, 1959. He suddenly fell ill and proceeded on leave from 4th July, 1959, and another officer was appointed Tribunal with effect from 19th August, 1959 after similarly obtaining the approval of the High Court. The appeals remained pending during the periods the post remained vacant and were dealt with by the successors of the officers vacating the office.

Officers in I.A.S. and I.P.S. Cadres from Jammu and Kashmir

1566. Shri Balraj Madhok: Will the Minister of Home Affairs be pleased to state:

(a) the number of officers taken in the I.A.S. and I.P.S. cadres from Jammu and Kashmir State;

(b) what have been the criteria for selection of these officers;

(c) how many of these officers have been posted in other parts of India outside Jammu and Kashmir State;

(d) how many officers selected from the rest of India have so far opted to serve in Jammu and Kashmir State; and

(e) how many of them have been posted in that State?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) At the initial constitution of the I.A.S. and I.P.S. cadres in Jammu and Kashmir, 16 officers were taken in the I.A.S. and 11 in the I.P.S. from the State of Jammu and Kashmir.

(b) For the I.A.S., all officers of the State Civil Service of Jammu and Kashmir, who had put in a minimum of 8 years' service as Deputy Commissioner or in equivalent posts under

the Government of Jammu and Kashmir and such number of State Civil Service Officers who, though they had not done 8 years' service, were specially recommended by the State Government, were considered. Other officers, who had 8 years' service in a grade or grades equivalent to that of a Deputy Commissioner and who were considered by the State Government to be of outstanding merit and ability, were also considered for appointment to the I.A.S. at the time of initial constitution. It was, however, left to the State Government to recommend in exceptional cases officers who had put in less than eight years of such service.

Similarly, in the case of the I.P.S.; all State Police Service officers of Jammu and Kashmir who had done a minimum of 8 years' service as Superintendent/Assistant Superintendent of Police and such number of S.P.S. officers who, though, they had not put in 8 years' of such service, were specially recommended by the State Government, were considered.

(c) None of the officers appointed at the initial constitution has been posted in any other part of India.

(d) and (e). So far only one officer from outside that State has been selected in the I.A.S. on the basis of the annual competitive examination held in 1960. Three candidates out of 87 candidates selected on the basis of 1960 examination expressed their preference for allotment to Jammu and Kashmir State. None of these officers could be allotted to that State as they have been allotted to the State for which they had indicated a higher preference.

Central Aid to J. & K.

1567. Shri Balraj Madhok: Will the Minister of Home Affairs be pleased to state:

(a) the year-wise amount given by the Central Government to J. & K. State for the supply of foodgrains to the people at subsidised rates;